

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2012

- Subject : Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-state transmission of electricity.
- Date of hearing : 10.1.2013
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : M/s Ravikiran Power Projects Private Limited, Hyderabad
- Respondents : State Load Despatch Centre, Karnataka
Karnataka Power Transmission Corporation Limited, Bangalore,
Gulbarga Electricity Supply Co. Ltd., Gulbarga
Karnataka Renewable Energy Development Ltd. Bangalore
- Parties present : Shri Venkata Krishna K, Advocate for REGPL
Ms. Swapna Seshadri, Advocate for KPTCL and SLDC
Shri Venkita Subramaniam, Advocate for BSECOM

Record of Proceedings

Learned counsel for BSECOM submitted that today he would seek instructions from Gulbarga Electricity Supply Co. Ltd and sought two weeks time to file its response which was allowed.

2. Accordingly, Gulbarga Electricity Supply Co. Ltd. was directed to file its reply on or before 15.2.2013, with an advance copy to the petitioner, who may file its rejoinder, if any, by 22.2.2013.

3. The petition shall be listed for hearing on 26.2.2013.

By order of the Commission,

Sd/-

(T. Rout)
Joint Chief (Law)